



2026:AHC:64352

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 2449 of 2026**

Surajpal

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Piyush Kumar Tiwari
Counsel for Opposite Party(s)	:	G.A.

Court No. - 72

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Supplementary Affidavit filed today is taken on the record.
2. Heard learned counsel for the applicant and learned A.G.A. for the State as well as perused the record.
3. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No.25 of 2026, under Sections 69, 89, 123 BNS, Police Station- Bisalpur, District Pilibhit, with a prayer to enlarge him on anticipatory bail, during the pendency of trial.
4. Learned counsel for the applicant states that the applicant has been falsely implicated. The applicant and the victim are said to be in a consensual relationship and there was no false promise of marriage. The FIR has been lodged with an excessive delay. There is an inconsistency in the version set up in the FIR and the statement under Section 180 and 183 BNSS. The applicant has no criminal antecedents.
5. Learned AGA has opposed the prayer for bail and has stated that the applicant is the solitary accused in the present case. He has made a false promise of marriage and has also performed a sham marriage by putting sindoor on the victim. He contends that such a false promise makes out an offence under Section 69 BNS and no indulgence may be granted.
6. I have considered the submissions made by the Learned counsels for the parties.

7. Prima facie, the FIR, which has been lodged on 13.01.2026, appears to be delayed. The victim and the applicant admittedly were in a romantic relationship. The FIR claims that since March 2025 till November 2025, the victim and the applicant were in a constant physical relationship. The victim is stated to be a major aged about 26 years. The applicant also claims to be a major aged about 22 years. The applicant has no criminal antecedents. There appear to be improvements in the statements under Sections 180 and 183 BNSS from the version as set up in the FIR.

8. Taking into account all the abovementioned factors and the fact that the applicant has no criminal antecedents, I deem it appropriate to grant anticipatory bail to the applicant.

9. In view of the above, the anticipatory bail application of the applicant is *allowed*.

10. In the event of the arrest of the applicant-**Surajpal**, he shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

- i. the applicant shall make himself available for interrogation by a police officer as and when required;
- ii. that the applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;
- iii. that the applicant shall not leave India without the previous permission of the Court;
- iv. that the applicant shall not pressurize/intimidate the prosecution witness;

11. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

12. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

March 28, 2026

A. Pandey